

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/00729/2016**

Jabalpur, this Wednesday, the 04<sup>th</sup> day of July, 2018

**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Pritam Tiwari (Ticket Collector)  
S/o Late Shyam Kishor Tiwari  
Aged about 38 years,  
Working as Ticket Collector  
Itarsi Station, R/o R-2 387-D  
New Yard Itarsi M.P.

**-Applicant**

(By Advocate –**Shri S.K. Nandy**)

**V e r s u s**

1. Union of India,  
Through its General Manager  
West Central Railway  
Indira Market  
Jabalpur M.P.

2. The Divisional Railway Manager  
West Central Railway  
Bhopal M.P.

3. The Senior Divisional Personnel Officer  
West Central Railway  
Bhopal M.P.

**- Respondents**

(By Advocate –**Shri Vijay Tripathi**)

**O R D E R (Oral)****By Navin Tandon, AM:-**

The applicant is working as a Ticket Collector with the respondent-department.

**2.** The applicant has submitted that his promotion from Group 'D' to Group 'C' post of Ticket Collector vide order dated 20.01.2009 as well as financial up-gradation granted under MACP Scheme vide order dated 25.01.2011 were withdrawn by the respondents vide orders dated 15.07.2016 (Annexure A-9) and 05.07.2016 (Annexure A-1) respectively.

**3.** Learned counsel for the applicant further submitted that this Tribunal had granted interim relief vide order dated 18.07.2016 to maintain status quo.

**4.** Learned counsel for the applicant submits that he has filed Misc. Application No.200/531/2018 in which he has attached the order of the Special Railway Magistrate, Bhopal dated 27.02.2018 in RT No.5282/2005, wherein the applicant has been discharged from the criminal case.

**5.** Learned counsel for the applicant further makes averment in the Court that he has received a letter dated 04.06.2018 from the respondent-department wherein it has been stated that the

applicant, who was issued a major penalty charge sheet on 22.01.2016, has been exonerated.

**6.** Learned counsel for the applicant prays that this Original Application may be disposed off with a direction to the respondent-department to reconsider the case of the applicant, with liberty to approach this Tribunal, if any grievance remains.

**7.** In view of the changed circumstances, the respondent-department is directed to reconsider the case of the applicant in accordance with law and rules.

**8.** Accordingly, this Original Application is disposed off as directed with liberty as aforesaid.

**(Ramesh Singh Thakur)**  
**Judicial Member**

**(Navin Tandon)**  
**Administrative Member**

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